

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 4246 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Jt. Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, 17th November, 2020.

Sub:- **Earned Leave with station leave permission.**

Ref:- No. HC(IB)07/2013/2132-33 Dated 11.11.2020.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri Yomge Ado, District & Sessions Judge, Tezu, Arunachal Pradesh for 10 (ten) days Earned Leave w.e.f 14.12.2020 to 23.12.2020, (prefixing 12.12.2020 & 13.12.2020) along with station leave permission, has been granted, **subject to submission of his Leave Admissibility Report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Naharlagun.** Further, Shri Ado, is directed to hand over charge to a senior Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/ ⁴²⁴⁸4247/A, dated 17.11.2020

Copy to:

1. Shri Yomge Ado, District & Sessions Judge, Tezu, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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